

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 996
ANSWERED ON 5TH FEBRUARY, 2026**

EXCESS TOLL COLLECTION ON TOLL PLAZAS

996. SHRI ANTO ANTONY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of toll plazas presently functioning on National Highways (NHs), State-wise;**
- (b) the number out of these plazas continuing operations after expiry of their concession/tenure, State-wise;**
- (c) whether the Government has noticed the recent violence at Paliyekkara Toll Plaza on NH- 544 in Thrissur district, Kerala, regarding collection of toll;**
- (d) if so, the details thereof and the reasons thereto;**
- (e) the number of toll plazas against which the Ministry has initiated action for violation of rules or excess collection, State-wise; and**
- (f) the total number of complaints received regarding toll collection on NHs during the last three years, year-wise and State-wise?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The State-wise/UT-wise details of fee plazas operational on National Highways as of December, 2025 are at Annexure A.**

(b) User fee at all fee plazas on National Highways are collected as per the respective user fee notification published in the Gazette of India, in accordance with the provisions of the National Highways (NHs) Fee (Determination of Rates and Collection) Rules, 2008, and the Concession Agreement. As per the provision of National Highways Fee Rules, 2008, the fee notified as per concession agreement is collected by the concessionaire till the end of the concession period, and after the concession period is over, the fee is collected by the Central Government or the executing authority as per the fee specified under the provisions of NH Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually. The revenue collected by the Central Government from user fee collection is deposited in Consolidated Fund of India (CFI) and the fund provided through budgetary allocation are utilised for further maintenance, development and augmentation of National Highways.

(c) to (d) Five incidents were reported after re-commencement of operation of the Paliyekkara Fee Plaza on NH-544 in Thrissur District, Kerala, primarily arising out of a FASTag related issue, deliberate damage of automatic boom barrier/cameras and forceful passage of vehicle without fee payment. Consequently, complaints were lodged with the Police in connection with the incidents.

(e) User fee at all fee plazas on National Highways are collected strictly in accordance with the provisions of the National Highways Fee Rules, 2008, and the Concession Agreement. Further, the Government through its executing agencies monitors all fee plazas to ensure compliance with the National Highways Fee Rules, 2008. Further, the details of the fee-collecting agencies against whom penalties have been imposed for breach of rules or contractual obligations are at Annexure B.

(f) The year-wise and State-wise details of complaints received from highway users regarding the collection of user fees on National Highways during the last three years are at Annexure C.

ANNEXURE A

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 996 FOR ANSWER ON 05.02.2026 ASKED BY SHRI ANTO ANTONY REGARDING EXCESS TOLL COLLECTION ON TOLL PLAZAS.

The State-wise/UT Wise details of fee plazas operational on National Highways as of December, 2025:

Sl. No.	State/UT	Total
1	Andhra Pradesh	85
2	Assam	10
3	Bihar	42
4	Chhatisgarh	24
5	Delhi & EPE	2
6	Goa	1
7	Gujarat	62
8	Haryana	76
9	Himachal Pradesh	5
10	Jammu & Kashmir	6
11	Jharkhand	22
12	Karnataka	66
13	Kerala	8
14	Madhya Pradesh	97
15	Maharashtra	100
16	Meghalaya	4
17	Odisha	32

18	Punjab	43
19	Rajasthan	174
20	Tamilnadu	75
21	Telangana	35
22	Uttar Pradesh	139
23	Uttrakhand	7
24	West Bengal	29

ANNEXURE B

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF LOK SABHA UNSTARRED QUESTION NO. 996 FOR ANSWER ON 05.02.2026 ASKED BY SHRI ANTO ANTONY REGARDING EXCESS TOLL COLLECTION ON TOLL PLAZAS.

Details of the fee-collecting agencies against whom penalties have been imposed for breach of rules or contractual obligations:

Sl. No.	User fee Plaza name	Project Name	PIU/RO	State	Financial Penalties imposed due to breach of Contract Agreement (in Rs.)	Remarks
1.	Mahauri (Km. 147.705)	Bameetha-Satna Section of NH-75 in Madhya Pradesh	Chhatarpur/ Jabalpur	Madhya Pradesh	1,00,000	Due to poor/ non-maintenance of Toilet blocks
2.	Ujara (Km. 180.260)	Sagar-Chhatrpur Road section of NH-86 in Madhya Pradesh	Chhatarpur/ Jabalpur	Madhya Pradesh	2,00,000	
3.	Odhaki Paipkhar (Km. 262.100)	Rewa-Katni-Jabalpur section of NH- 30 in Madhya Pradesh	Katni/ Jabalpur	Madhya Pradesh	3,00,000	Due to Misconduct/ Misbehave to public, inadequate deployment of the personnel

Sl. No.	User fee Plaza name	Project Name	PIU/RO	State	Financial Penalties imposed due to breach of Contract Agreement (in Rs.)	Remarks
4.	Goragaon (Km. 42.700)	Mihona to Lahar to Daboh Section of NH-552E in Madhya Pradesh	Gwalior/ Jabalpur	Madhya Pradesh	1,00,000	Due to lack of Operational transparency at the fee plaza
5.	Rati Rampura (Km. 267.4)	Morena to Porsa section of NH 552 Extension		Madhya Pradesh	2,00,000	Debarred for six (06) months with effect from 21.02.2024 due to user fee collection through unauthorized system and breach of operational transparency.
6.	Mohtara (Km. 426.967)	Rewa-Katni-Jabalpur section/NH-7 (New NH-30) in Madhya Pradesh	Jabalpur/ Jabalpur	Madhya Pradesh	7,20,000	Penalty for charging excess user fee
7.	Newli (Km. 54.100)	Biaora to Maksudang arh Section of NH-752B in Madhya Pradesh	Vidisha/ Bhopal	Madhya Pradesh	1,00,000	Due to poor/ non-maintenance of fee plaza

Sl. No.	User fee Plaza name	Project Name	PIU/RO	State	Financial Penalties imposed due to breach of Contract Agreement (in Rs.)	Remarks
8.	Johariya Shiekh (165.350)	Bhopal-Sagar-Sanchi Section of NH 86 Ext (New NH 146) in Madhya Pradesh	Vidisha/Bhopal	Madhya Pradesh	1,00,000	
9.	Undewadi (Supe) (Km 18.585)	Patas - Baramati section of NH-965G in Maharashtra	Pandharpur/Mumbai	Maharashtra	3,45,000	Penalty for charging excess user fee
10.	Undewadi (Supe) (Km 18.585)	Patas - Baramati section of NH-965G in Maharashtra	Pandharpur/Mumbai	Maharashtra	1,00,000	Due to Non-maintenance of Toilet blocks
11.	Lacchiwala (Km 167.560)	Haridwar-Dehradun section at km 167.560 NH-58 (new NH -34) in Uttarakhand	Vasant Vihar/Uttarakhand	Uttarakhand	6,00,000	Penalty for charging excess user fee
12.	Nuruddinpur (Km 40.000)	Raebareilly - Jaunpur section of NH-321 in Uttar Pradesh	Raebareilly/Varanasi	Uttar Pradesh	1,00,000	Due to Misconduct/ Misbehavior by plaza staff

Sl. No.	User fee Plaza name	Project Name	PIU/RO	State	Financial Penalties imposed due to breach of Contract Agreement (in Rs.)	Remarks
13.	Itaura Bujurg (Km 25.165)	Raebareilly -Allahabad Section of NH-24B in Uttar Pradesh		Uttar Pradesh	1,00,000	
14.	Andhiyari (Km 85.195)	Raebareilly -Allahabad Section of NH-24B in Uttar Pradesh		Uttar Pradesh	2,00,000	
15.	Jindpur (Km 229.006)	Raebareilly to Banda section of NH-232 in Uttar Pradesh		Uttar Pradesh	2,00,000	
16.	Jindpur (Km 229.006)	Raebareilly to Banda section of NH-232 in Uttar Pradesh		Uttar Pradesh	5,00,000	Due to Non-resolution of complaints
17.	Kaithi (at Km. 28.585)	Varanasi-Gorakhpur section of NH-29	Varanasi/ Varanasi	Uttar Pradesh	Debarred for 6 months with effect from 31.05.2024 and Contract Agreement terminated	Due to overcharging of user fee from overloaded vehicles, excess collection of fee, Misbehavior with road users

Sl. No.	User fee Plaza name	Project Name	PIU/RO	State	Financial Penalties imposed due to breach of Contract Agreement (in Rs.)	Remarks
18.	Pudapada & Nildungri (Km 551.800)	Teleibani to Sambalpur Section of NH-6(New NH-53) in Odisha	Sambalpur, Odisha	Odisha	2,00,000	Due to misinformation regarding cash collection
19.	Pudapada & Nildungri (Km 551.800)	Teleibani to Sambalpur Section of NH-6(New NH-53) in Odisha	Sambalpur, Odisha	Odisha	22,50,000	Penalty for charging excess user fee
20.	Balangir (Km 15.250)	Bolangir-Khurda Section of NH-57 in Odisha	Sambalpur, Odisha	Odisha	1,00,000	Due to Non Maintenance of Sign Board
21.	Kadligarh (Km 102.576)	Naktideuli to Boudh Section of NH-153B in Odisha	Sambalpur/ Odisha	Odisha	4,00,000	Due to Non-operational of fee Plaza
22.	Padmanapur (Km 73.425)	Balasore to Baripada to Jharpokhar section of NH-18 (Old NH-5) in Odisha	Chandikhole/ Odisha	Odisha	1,50,000	Penalty for charging excess user fee

Sl. No.	User fee Plaza name	Project Name	PIU/RO	State	Financial Penalties imposed due to breach of Contract Agreement (in Rs.)	Remarks
23	Banthadi	Two-lane with paved shoulder of Nimnijodha -Degana-Merta City of Section NH-458	Ajmer/Rajasthan	Rajasthan	1,00,000	Upkeep/maintenance of adjacent Toilet blocks including recouping the consumable items
24	Tamdoli	Two-lane with paved shoulder of Nimnijodha -Degana-Merta City of Section NH-458	Ajmer/Rajasthan	Rajasthan	2,00,000	For High exemptions and violations

ANNEXURE REFERRED TO IN REPLY TO PART (f) OF LOK SABHA UNSTARRED QUESTION NO. 996 FOR ANSWER ON 05.02.2026 ASKED BY SHRI ANTO ANTONY REGARDING EXCESS TOLL COLLECTION ON TOLL PLAZAS.

The year-wise, state-wise/UT-wise details of complaints received regarding user fee collection on NHs during the last three years:

Sl. No.	State	2023	2024	2025	Total
1	Andhra Pradesh	402	1,590	2,701	4,693
2	Assam	577	818	1,020	2,415
3	Bihar	249	1,363	2,412	4,024
4	Chhattishgarh	237	483	705	1,425
5	Delhi	119	591	1,035	1,745
6	Gujarat	1,131	3,307	5,324	9,762
7	Haryana	2,752	7,663	12,208	22,623
8	Himachal Pradesh	28	246	453	727
9	Jammu & Kashmir	940	1,083	1,174	3,197
10	Jharkhand	184	576	941	1,701
11	Karnataka	656	2,602	4,423	7,681
12	Kerala	55	215	364	634
13	Madhya Pradesh	893	2,980	4,924	8,797
14	Maharashtra	997	3,254	5,355	9,606
15	Odisha	240	645	1,019	1,904
16	Punjab	1,673	4,103	6,337	12,113
17	Rajasthan	1,116	8,951	16,357	26,424
18	Tamil Nadu	427	2,239	3,943	6,609
19	Telangana	220	730	1,205	2,155
20	Uttarakhand	202	948	1,648	2,798
21	West Bengal	222	820	1,379	2,421
22	Uttar Pradesh	5,922	9,136	11,918	26,976
	Total	19,242	54,343	86,845	1,60,430
